

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(2)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/10/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER : IA/116/2017

PETITION NUMBER : CP/29/2016

NAME OF THE PETITIONER(S) : ALEXANDER CORREYA

NAME OF THE RESPONDENT(S) : THE BHAGYODAYAM CO. & 7 ORS

UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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N. J. Mallus	Advocate for	
	R, to R6	
For N. Rajesh	R7 to R9	
SHARATH CHANDAR	Plaintiff	

L. Sathish

ORDER

Counsel for the Applicant/Petitioner present. Counsel for the proposed R10 present. Counsel for the proposed Respondent submitted that he has no objection in case the proposed Respondent is arrayed as Respondent in the main C.P. Therefore, CA/188 is allowed and the proposed Respondent is arrayed as Respondent in the main C.P.

In CA/189, leave has been sought to file the Application for proposed amendments to be made in the Petition. The leave is granted. The proposed amendments are allowed. The Petitioner is directed to carry out the amendments in the main CP by making changes in the cause title.

Counsel for Applicant/Petitioner in CA/199 present. Counsel for R1 to R6/Respondent in CA present. Counsel for Respondent is directed to file counter within one week giving a copy to the other side, then the Applicant shall file rejoinder, if any, before the next date of hearing. C.A. is posted for arguments. Put up on **26.10.2017 at 10.30 A.M.**



MEMBER (TECHNICAL)
ghk



MEMBER (JUDICIAL)